



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 4th oct, 2016

SRO 321 .- Whereas, on 04.08.2012, Police Station, Budgam, received an information to the effect that one Ajaz Ahmad Lone S/o Abdul Salam R/o Rasoo Beerwa affiliated with HM outfit was providing every possible assistance to the said Organization and instigating the youths to join the militancy; and

Whereas, in this connection, Case FIR No. 224/2012 under section 13 of the Unlawful Activities (Prevention) Act, 1967 was registered at Police Station, Budgam and investigation initiated; and

Whereas, during the course of investigation, on the basis of statement of witnesses recorded under section 161 & 164-A CrPC, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused person under section 13 of the Unlawful Activities (Prevention) Act, 1967; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/recommendations of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (1) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person, namely, Ajaz Ahmad Lone S/o Abdul Salam R/o Rasoo Beerwa for the commission of offence

punishable under section 13 of the Unlawful Activities (Prevention) Act, 1967, arising out of FIR No. 224/2012 of Police Station, Budgam.

By Order of the Government of Jammu and Kashmir.

Sd/-

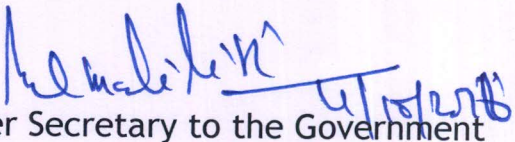
Principal Secretary to the Government
Home Department

Dated: -04-10-2016.

No. Home/Pros/36/2016/

Copy to the:-

1. Director General of Police, J&K, Srinagar. This has reference to his letter No. Legal/San/S/22/2014/41080-81 dated 07.07.2016. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Commissioner/Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department